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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1823 of 2003

New Delhi, this the 25th day of July, 2003.

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Dr.S.K.Sharma(Retd), Drug Inspector Gr.B Gazetted,
R/o Flat No.E-12, Delhi Citizen Society,
D.C.Chowk, Sector-13,
Rohini, Delhi-110085.

-APPLICANT

(By Advocate: Shri G.S.Lobana)

Versus

1. The Chief Secretary,
Govt. of NCT of Delhi,
Delhi Sachivalya,
I.G.Statium, New Delhi-2.
2. The Principal Secretary,
Health & Family Welfare.
Govt. of NCT of Delhi,
I.G.Statium, New Delhi-2.
3. The Chief Controller & Accounts,
Govt. of NCT of Delhi.
Block-A, Vikash Bhawan,
I.T.O.Indraprastha Estate,
New Delhi.
4. Director. ISM & H.
Govt. of NCT of Delhi,
Tibbia College Campus. Karol Bagh,
New Delhi.

-RESPONDENTS

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

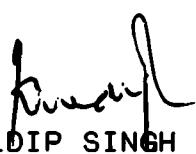
Heard learned counsel for applicant.

2. Despite serving with the respondents. applicant had retired on 31.3.2003 on superannuation as Drug Inspector. No pension has been released to him so far. It is stated that some disciplinary case is pending against the applicant. Learned counsel for applicant submits that under Rule 69 of CCS(Pension) Rules. 1972 no provisional pension has been given by the Head of Department read with Rule 64 of the CCS (Pension) Rules. 1972. He also states that applicant has made a representation but no reply has been given by the

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respondents.

2. In view of the above, this OA is disposed of at this stage with the direction to the respondents to consider the representation of the applicant by passing a detailed, speaking and reasoned order within one month from the date of receipt of a copy of this order. Respondents are also directed to pass an order with regard to provisional pension of the applicant under Rule 69 of CCS(Pension) Rules, 1972. No costs.


(KULDIP SINGH)
MEMBER(JUDL)

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